

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 622  
88/241- 242/ND/2022

**IN THE MATTER OF:**  
**Mr. Survo Ghosh and Anr.**

**...APPLICANT**

**Vs.**

**M/s. Lazoi Lifecare Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**  
**U/s 241-242**

**Order delivered on 21.11.2022**  
**(Virtual Hearing)**

**Coram:**  
**SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**  
**For the Respondent**

**:Mr. Dhruv Gupta, Adv.**  
**:Adv. Samridhi.**

**ORDER**

Due to paucity of time, matter is adjourned to **20.12.2022**.

  
**(COURT OFFICER)**